

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:2999
ANSWERED ON:22.12.2003
VIOLATION OF GRATUITY ACT
RAVINDRA KUMAR PANDEY

Will the Minister of LABOUR be pleased to state:

- (a) whether the Coal India Ltd. and its subsidiary companies particularly Mahanadi Coalfield Limited is violating the provisions of Gratuity Act;
- (b) if so, the details thereof;
- (c) the number of complaints filed in the court of Gratuity Controller by the employees and executives of CIL and its subsidiary company during the last two years and till date;
- (d) the number of cases settled and pending as on date; and
- (e) the action taken by the Government for payment of gratuity alongwith interest?

Answer

MINISTER OF LABOUR (SHRI SAHIB SINGH VERMA)

- (a): No, Sir.
- (b): Does not arise in view of (a) above.
- (c): The number of complaints filed in the court of Gratuity Controller is 3068.
- (d): The number of settled cases is 2546 and number of pending cases is 1694.
- (e): Action is taken as per the provisions of the Payment of Gratuity Act, 1972.